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- (c) whether Government is considering to help the auto industry to attain the latesl technology and equipment to make India a truly global auto maker; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) India is the 5th largest car manufacturer, 7th largest commercial vehicle manufacturer and largest manufacturer of two wheelers in the world. Indian auto industry has embraced global automotive technologies in vehicle as well as auto component industry and consequently, uses latest manufacturing processes which are more people oriented as compared to a high degree of automation which is prevalent elsewhere in the world.

- (b) Yes Sir, in view of the rapidly changing product technologies in the automotive industry and depleting fossil fuel resources, its high import cost, related issues environmental degradation and climate change, switching over from conventional IC engine based vehicles to new drivetrain technologies like electric, hybrid, fuel cells is need of the hour. Thus industry would need to develop technologies like Lithium Ion Batteries, electric motors for automotive applications and battery management systems.
- (c) and (d) Yes Sir, Government has rolled out National Mission on Electric Mobility, 2013 with the objective of developing electric mobility in Mission Mode. As a follow up FAME Scheme was launched in 2015 for providing incentives to promote demand creation, establishment of EV ecosystem and infrastructure, development of technology through R&D. Second phase of this Scheme (FAME 2), envisages to give a boost to EV industry with several interventions on the demand and supply side including R&D efforts.

Apart from this, the Department of Heavy Industry supports technological interventions for the automobile industry from time to time through grants given for product and testing infrastructure development through the Development Council for Automobile and Allied Industries (DCAAI) funds to Automotive Research Association of India (ARAI), Pune, Academic Institutions etc.

Revised guidelines for closure of CPSEs

984. SHRIMATI VIJILA SATHYANANTH:

DR. BANDA PRAKASH:

Will the Minister of HEAVY INDUSTRIES PUBLIC ENTERPRISES be pleased to state:

(a) whether Government has revised guidelines on time-bound closure of sick and loss making Central Public Sector Enterprises and disposal of their movable and

immovable assets to reduce delays in implementation of closure plans for loss making PSUs, if so, the details thereof;

- (b) whether the surplus land obtained from the closure of such firms would be prioritized to provide affordable housing and if so, the details thereof;
- (c) whether Government has laid down a uniform policy to give workers VRS in this regard;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) Department of Public Enterprises (DPE) has revised the guidelines on time bound closure of sick / loss making Central Public Sector Enterprises (CPSEs) and disposal of their assets and issued the same vide OM dated 14.6.2018. The revised guidelines replace the earlier guidelines issued on 7.9.2016 on the same subject.

The revised guidelines prescribe a matrix of timelines for step by step process to be completed in respect of a CPSE under closure and about disposal of its assets. As per the revised guidelines, the entire process of closure of a CPSE and disposal of the assets is to be completed within a period of 13 months from the zero date i.e. date of issue of minutes conveying the approval for closure of sick/loss making CPSE by the Government.

- (b) In the guidelines, priority has been provided for use of land of CPSEs under closure for affordable housing. The land identified for affordable housing shall undergo the process of disposal as per the guidelines of Ministry of Housing and Urban Affairs in this regard.
- (c) to (e) The guidelines on time bound closure of sick/ loss making CPSEs uniformly provide for payment of VRS/VSS at 2007 notional pay scale to employees of CPSEs under closure irrespective of the existing pay scales of the company.

Losses incurred by sick PSUs

- 985. SHRI KAPIL SIBAL: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the details of sick PSUs with the losses incurred by them on monthly basis since 2014 till date: